

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 712/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017

NAME OF THE PARTIES: Bright Steel Processors
V/s
VK Shah Steel Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
31	Adv. Abdul L. Chaudhary	by C.T. Doreson	

ORDER

T.C.P. No.712/I&BP/NCLT/MB/MAH/2017

1. Ld. Representatives of both the sides are present.
2. T.C.P. 712/2017 is abated in view of the Notification dated 29th June, 2017 [F. No. 1/5/2016-CL-V] (GSR 732(E), which reads as under:-

"Provided further that any party or parties to the petitions shall, after the 15th day of July, 2017, be eligible to file fresh applications under sections 7 or 8 or 9 of the Code, as the case may be, in accordance with the provisions of the Code."
3. Liberty granted, in view of the above Notification, to file a fresh Petition, if deem fit, under the Provisions of the Code.
4. T.C.P. 712/2017 disposed of accordingly. To be consigned to records.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)

Dated: 21.11.2017
vkr

Sd/-

M.K. Shrawat
Member (Judicial)